

Central Administrative Tribunal, Principal Bench

Original Application No. 1933 of 2001

(1)

New Delhi, this the 2nd day of August, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member (A)

Shri Mahendra Prasad Yadav
S/o Shri Jibachh Yadav
40, Canning Lane
New Delhi

- Applicant

(By Advocate: Sh. K.C. Dubey proxy for Sh. B.S. Charya)

Versus

1. Union of India
Ministry of Textiles
Udyog Bhawan,
New Delhi

2. National Centre for Jute
Diversification (NCJD)
Ministry of Textiles,
Udyog Bhawan, New Delhi
through its Chairman

- Respondents

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

Applicant is an employee of the National Centre for Jute Diversification (in short "NCJD"). He claims regularisation of his services from the post of Daily Wager Typist to that of Stenographer Grade "C". He has cited instances of similar daily wager typists who have been regularised in National Jute Manufacture Corporation (in short "NJMC"). Aforesaid ~~NJMC~~ ^{NCJD}, however, has not been notified under Section 14 of the Administrative Tribunals Act. It is immaterial that while being employed with NCJD, applicant's services have been utilised in the Office of the Ministry of Textiles. Relief claimed is for regularisation of services with NCJD.

2. Under the circumstances, this Tribunal will

have no jurisdiction to entertain the present OA. It is, therefore, dismissed for want of jurisdiction.

S.A.T. Rizvi

(S.A.T. Rizvi)
Member(A)

Ashok Agarwal
(Ashok Agarwal)
Chairman

/dkm/